

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 1105 OF 2018 IN  
DFR NO. 1845 OF 2018**

**Dated: 25<sup>th</sup> September, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**M/s Vedanta Limited**

**.... Appellant(s)**

**Versus**

**Central Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Hemant Singh  
Ms. Ankita Bafna  
Ms. Aastha Chawala

Counsel for the Respondent(s) : Mr. Anand K. Ganesan for R-2

**ORDER**

**IA NO. 1105 OF 2018**

***(Application for condonation of delay in filing the appeal)***

In this application, the Appellant/applicant has prayed that 45 days' delay in filing the appeal may kindly be condoned.

We have heard learned counsel for the Appellant. For the reasons set out in the accompanying affidavit, delay in filing the appeal is condoned. Application is disposed of.

**DFR NO. 1845 of 2018**

Registry is directed to number the appeal and list the matter for admission on **13-11-2018**. Tag to Appeal Nos. 159 & 160 of 2018.

**(S.D. Dubey)**  
**Technical Member**

*tpd/kt*

**(Justice Manjula Chellur)**  
**Chairperson**